

Q.No.1524 Question was cancelled.

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1525
TO BE ANSWERED ON 29.07.2022

STRENGTHENING ONLINE REGULATORY APPROACH

1525. SHRI TIRUCHI SIVA:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether Government has any plan to strengthen its online regulatory approach and if so, the details thereof;
- (b) whether Government will reset the threshold for designating the Significant Social Media Intermediaries (SSMIs), as the current level of 5 million could be burdensome; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): Government's objective is to ensure an Open, Safe & Trusted and Accountable Internet for its users. In line with the above objective, the Government has notified the Information Technology (Intermediary Guidelines and Digital Media Ethics Codes) Rules, 2021 ("IT Rules, 2021") under the Information Technology Act, 2000. Ministry has been taking steps to address the evolving concerns and also to ensure that the intermediaries including the social media intermediaries remain accountable and transparent to the citizens for their services in India.

(b) and (c): There is no such proposal.
